

ITEM NO.1701

COURT NO.17

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO(S). 4929/2015

INSHAD ALI (DEAD)

Appellant(s)

VERSUS

U.P POWER CORPORATION LTD.

Respondent(s)

(IA No. 28015/2022 - APPLICATION FOR SUBSTITUTION
IA No. 28016/2022 - CONDONATION OF DELAY IN FILING SUBSTITUTION
APPLN.
IA No. 38762/2022 - SETTING ASIDE AN ABATEMENT)

Date : 29-03-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE RAJESH BINDAL
[IN CHAMBERS]

For Appellant(s)

Ms. Pratiti Rungta, Adv.
Mr. Prashant Singh, Adv.
Mr. Sumit Pragal, Adv.
Mr. Shivankur Shukla, Adv.
Ms. Amita Singh Kalkal, AOR

For Respondent(s) Mr. Rakesh Uttamchandra Upadhyay, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 28016/2022, IA No. 38762/2022 and IA No. 28015/2022

Delay in filing the application for bringing on record the legal representatives of deceased appellant is condoned and the abatement is set aside.

The application for substitution to bring on record the legal representatives as mentioned in para 2 of the substitution application is allowed and the legal representatives of the deceased appellant are permitted to

be brought on record.

Amended memo of parties be filed within two weeks.

(RAJAN SACHDEVA)
SENIOR PERSONAL ASSISTANT

(RENU KALIA)
BRANCH OFFICER (NSH)